

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 430
IA/158/ND/2024 in CP/50/ND/2024

IN THE MATTER OF:

Manish Kumar	...	Applicant
Versus		
Eazyapp Tech Private Limited	...	Respondent

Under Section 59 (Companies Act)

Order delivered on 09.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. UK Singhal, Adv. Akshit Gupta, Adv. Bhumika Bhardwaj in IA-158/2024
For the Respondent	: Adv. Paritosh Dhawan, for Respondents 1 to 3

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **27.08.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)